

(b) if so, how far this is true; and

(c) what steps are being taken in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) No such Press report has come to Government's notice. It is, however, true that the incidence of Ischaemic Heart Disease (heart attack) is comparatively higher among officers than among Junior Commissioned Officers and Other Ranks.

(c) Appropriate measures are being taken, e.g., stress on proper exercise medical examination at regular intervals and general health education on preventive aspects of heart disease.

Indo-British Talks in London

4707. **SHRI P. A. SAMINATHAN:**
SHRI SHIV KUMAR
SHASTRI:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Indo-British talks held in London in November, 1973 entered into the final round of talks; and

(b) the broad outlines of the topics discussed and the decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The annual Indo-British bilateral talks were held in London from 20 to 22 November, 1973. These talks, at the official level, take place at roughly annual intervals and are held alternately in London and Delhi.

(b) The talks covered a general review of recent major world developments, the situation in the sub-continent and neighbouring areas, and bilateral matters. Much time and attention was devoted to discussion of bilateral matters, more particularly problems relating to visitors' entry into UK and immigration. The British Government agreed to look into their current procedures for the grant of entry certificates with a view to

rationalising them. They showed great understanding for India's economic problems, particularly in regard to her trade with the EEC and evinced interest in increasing Indo-British economic collaboration. A copy of the Press release issued at the end of the talks is placed on the Table of the House. [*Placed in Library-See No. LT-6003/73*].

12.00 hrs.

RE. ADJOURNMENT MOTION

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an adjournment motion about the failure to protect the minorities in the country. It has already taken seven lives and hundred people have been stabbed.

MR. SPEAKER: I have already given a ruling.

SHRI JYOTIRMOY BOSU: We want to press the adjournment motion. The Government have failed to protect the minorities. I have given notice of an adjournment motion in writing.

MR. SPEAKER: Your giving notice in writing does not guarantee that I give consent.

SHRI JYOTIRMOY BOSU: May I read it out?

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: The rules give me some rights.

MR. SPEAKER: Do not bring it every day.

SHRI JYOTIRMOY BOSU: If every day the minorities are killed and the Government fails to protect them, we have to bring it before the House....
(Interruptions)

MR. SPEAKER: I have given my ruling. It is a law and order subject. I have not called any member. I am not allowing any member to raise it.

I have made the position clear. I am not allowing any member.

SHRI H. N. MUKERJEE (Calcutta-North-East): Sir, you have very kindly permitted me to make a submission.

While we all appreciate that the law and order as such falls within the ambit of the State Legislature, the fact of communal disturbances leading to a disturbance of national integration which comes very definitely within the jurisdiction of this House and the breaking out of communal disturbances very near the capital city of this country along with communal and quasi-communal disturbances in other parts of the country happening at the same time, surely comes within the sphere of our discussion and, to that extent, I feel that even though this particular motion howsoever worded might not be amenable to the kind of rules and conventions we have, at least we should have a discussion on this matter.

SHRI VIKRAM MAHAJAN (Kangra): We are equally concerned with the disturbances that are taking place in the country. But there are some parties which are interested in creating disturbances. It is purely a law and order problem. An effort is being made to give it a communal tinge so that they can bring it within the ambit of this House. I submit, it is purely a law and order problem which comes within the jurisdiction of the State Government and the State Assembly. By giving it a communal tinge, they cannot make it a national integration problem and ask the House to sit on it. This is not a problem for this House to discuss. It is purely a law and order problem and, therefore, only the State Government is competent to deal with it.

श्री मधु सिन्हा (बांका) : अध्यक्ष महोदय, इस सदन ने ज्ञान आकरंभ सूचना के रूप में, 193 की बहस के रूप में ब्रह्मदाबाद भिमडी आदि के कम्युनल रायट्स के बारे में, साम्प्रदायिक दंगों के बारे में चर्चा की है।

MR. SPEAKER: Yesterday, these two motions came. One was about the inter-State boundary dispute. Yesterday I said

I would allow a discussion on the inter-State boundary dispute. In the present case—he has brought it again today—I made a very clear observation that so far as violence and law and order are concerned, it is a State matter. So far as this question of communal disturbances is concerned, I do not deny any discussion on that.

As regards violence and law and order, in that case, as you have rightly observed, we have been allowing Calling Attention, we have been allowing discussion on it, not in the form of an adjournment motion, because, in that case, as this has happened in a State, all that the Minister can come out with a statement is just the reproduction of information that he gets from other sources. But on this specific issue about the communal disturbances, I would ask the Home Minister to come out with a statement sometime.

AN HON. MEMBER: When?

MR. SPEAKER: Today or as early as possible.

SHRI JYOTIRMOY BOSU: Why not a discussion under rule 193?

MR. SPEAKER: But in that discussion you will have to be very careful. But you are never; that is the reason I am afraid of you.

SHRI JYOTIRMOY BOSU: This is rather uncalled for, Sir. I am very careful.

MR. SPEAKER: You will have to convince me sometimes. So, that is the position. I made it very clear yesterday.

SHRI JYOTIRMOY BOSU: What about discussion under rule 193?

MR. SPEAKER: We shall see later on. We cannot have discussion under rule 193 twice a week. We shall see. I cannot assure you.

SHRI JYOTIRMOY BOSU: Sir, I want to make a submission. You have made some adverse comments about me..

MR. SPEAKER: That is not meant to be taken in a serious manner. Sometimes we make friendly remarks.

श्री शंकर दयानंद विहू (भतरा) : अध्यक्ष महोदय, मैं समय की अनुमति से कहना चाहता हूँ कि अगर उन को आप धमकाते करते हैं तो हम को भी धमका करिए

MR. SPEAKER: I am thinking of keeping all troublesome members at a distance from me! He is very near me. You are just opposite. please sit down.

श्री शंकर दयानंद विहू : मान्यवर, मैं दूसरी बात कह रहा था कि देश के किसी हिस्से में प्रशान्ति होती है तो हम लोगों को भी परेशानी होती है। आप ने क्लिफिंग की कि गृह मंत्री इस पर स्टेटमेंट देंगे। लेकिन उस के बाद भी माननीय सदस्य बात को बढ़ा रहे हैं।

अध्यक्ष महोदय : सभी आप मेहरबानी करके बैठ जाइये।

श्री शंकर दयानंद विहू : एक पोस्मिटिकल पार्टी का हाथ इस में है, इसलिए पहले गृह मंत्री का स्टेटमेंट प्राये, उस के बाद बहस हो।

अध्यक्ष महोदय : अगर आप क्षान्ति से बैठ जायें तो अच्छा रहे। जब आप ही ऐसी बातें इस सदन में करेंगे तो मेरे निरन्तर मुश्किल पैदा हो जायगी।

श्री जगन्नाथ राव जोशी (शाजापुर) : अध्यक्ष महोदय, यहाँ इस इश्यू को उठाने के बाद, गृह मंत्री के वक्तव्य देने के बहसे पूरी जानकारी यदि सभा पटल पर रखी जाय तो इस से काफ़ी मदद होगी।

अध्यक्ष महोदय : मुझे देखना पड़ता है कि कोई बात कैसे या न कैसे। दोनों ही प्रास्पेक्ट्स का ध्यान रखना पड़ता है।

SHRI JYOTIRMOY BOSU: One submission, Sir. Please allow a discussion under rule 193 because seven lives have been lost and hundreds have been affected. If you cannot fix it this week, we can have it on Monday. I want an assurance from you.

MR. SPEAKER: We have to abide by the rules.

Papers to be laid on the Table.

12.13 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ADMINISTRATIVE REPORT AND REPORT ON WORKING OF MRTPC AND MRTP ACT FOR THE YEAR 1972

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:—

- (1) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1972 to 31st December, 1972.
 - (ii) Report on the working and administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1972 to 31st December, 1972.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Reports.

[Placed in Library. See No. LT-5982/73].